## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

TP No.21/2016 (CP No.188/2015)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Rupak Mahanta

... Petitioner

-Versus-

Vivik Cylinder Pvt. Ltd. & Ors.

... Respondents

Date of Order: 24th July 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

For the petitioners:

Mr P.K. Roy Choudhury, Advocate

Mr A. Bhattacharjee, Advocate

Mr S. Bose, CA

For the respondents:

Mr N. Ahmed, Advocate,

Mr Mr U.K. Barman, Advocate,

Mr M. Jain, CA Mr V.K. Gupta, CA

## ORDER

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On being mentioned by Mr P.K. Roy Choudhury, learned Advocate for the petitioner and Mr S. Bose, CA appointed by the petitioner, this case is put up.

- 2. The learned Advocate for the petitioner and the CA appointed by the petitioner, submit that certain information which were required to be furnished by the respondents to the petitioner have not yet been filed despite clear direction given by the Tribunal on the last occasion. Therefore, Mr P.K. Roy Choudhury prays that the respondents be directed to furnish the documents without any delay.
- 3. The documents sought for are as follows:

- i) Tally for 2015-16 and 2016-17 and for the period from 01.04.2017 to 17.07.2017,
- ii) Bills given to IOC for 2 years and the Agreement with IOC, and
- iii) Explanation as to why wages have gone up by 8.3% when sales have gone up by only 8%.
- 4. List the matter on 27.07.2017 in presence of both the parties.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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